

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GANGOTRI TEXTILES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GANGOTRI TEXTILES LIMITED
2.	Date of incorporation of corporate debtor	26-07-1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Coimbatore, Tamil Nadu, Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17115TZ1989PLC002491
5.	Address of the registered office and principal office (if any) of corporate debtor	25, 25-A, Venkatachalam Co- Operative Colony, R.S Puram, Coimbatore, Tamil Nadu- 641 002
6.	Insolvency commencement date in respect of corporate debtor	07-08-2026 (Copy of the Order Received on 19.08.2026)
7.	Estimated date of closure of insolvency resolution process	03-02-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	G.GUNASEKARAN IBBI/IPA-001/IP-P00681/2017-2018/11178
9.	Address and e-mail of the interim resolution professional, as registered with the Board	36, Indu Nagar, Vilankurichi Post, Vilankurichi Road, Coimbatore-641 035 cagunasekar@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	36, Indu Nagar, Vilankurichi Post, Vilankurichi Road, Coimbatore-641 035 cirp.gangotritextiles@gmail.com
11.	Last date for submission of claims	02-09-2026 (14 days from the receipt of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal Division Bench-II, Chennai in CP(IBC)/310(CHE)/2025 has ordered the commencement of a corporate insolvency resolution process of the **GANGOTRI TEXTILES LIMITED** on

07.08.2026 (Copy of the order received on 19.08.2026)

The creditors of GANGOTRI TEXTILES LIMITED, are hereby called upon to submit their claims with proof on or before 02nd September 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not in Present Case) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



G. GUNASEKARAN
Interim Resolution Professional of Mess Gangotri Textiles Limited
36, Indu Nagar, Vilankurichi Post
Vilankurichi Road, Coimbatore-641035
IBBI/PA-001/IP-P00681/2017-2018/111178
AFA No: AA1/11178/02/300627/109032 Valid Upto: 30.06.2027

Date: 21.08.2026
Place: Coimbatore

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**Indian Overseas Bank**
Regional Office, Chennai - I

We are pleased to inform that our

PURASAWALKAM BRANCH

will be functioning

at the following address **from 24.08.2026**

No.226/142, Ground Floor,
Sundaram Pillai Street,
Purasawalkam High Road, Chennai 600007

Chief Regional Manager

NOTICE –LOSS OF SHARE CERTIFICATE

Notice is hereby given that the following share Certificates had been reported as LOST/MISPLACED and the Company intends to issue duplicate share certificate in lieu thereof, in due course.

Name of the holder	Ledger Folio	Cert. Number	No. of shares	Dist. Numbers from	Dist.to
V.Balasubramaniam	V000001	628	400	656901	657300
		1838	400	14675330	14675729

Certificate issued by **M/s Mastek Limited, Ahmedabad, Gujarat**

Any person who has a valid claim on the said shares should Inform within **15 days** of this notice by contacting **V.Balasubramaniam , 202 A, Kattima, Pillayar Koil street, OGGIYAM Thorapakkam, Chennai - 600097.Contact No.9003776551**

Place: Chennai ; Date: 18.08.2026

**Indian Overseas Bank**

PURASAWALKAM BRANCH: 15, Hunters Road, Purasawalkam, Chennai - 600 112. Mob: 89259 50075 E-mail : iob0075@iob.bank.in

POSSESSION NOTICE (For Immovable Property) [Rule 8(1)]

Whereas The undersigned being the Authorized Officer of the Indian Overseas Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 **issued a Demand Notice Dated 19.05.2026 and substitute of paper publication on 02.06.2026 calling upon the Borrower: 1.M/s.The Hitech Construction (Proprietor: Mr.M.Sasinath) Office Address: Plot No. AP 19, New No.6, 11th Street, Anna Nagar West Extension, Chennai - 600101, 2.Mr.M.Sasinath, S/o Late Mr.N.Marudavaanan (Proprietor/Guarantor/ Legal Heir of Late Mr.N Marudavaanan), 3.Mr.M.Logeswaran S/o Late Mr.N.Marudavaanan (Guarantor/ Legal Heir of Late Mr. N Marudavaanan), 4.Mrs.P.S.Thuya W/o Mr.Late N.Marudavaanan (Guarantor/ Legal Heir of Late Mr.N Marudavaanan), 5.Late Mr. N Marudavaanan (Mortgagor) All Address: Plot No-15, Bhavani Nagar Near Padma Seenivasan Memorial Vidyalaya Matriculation School, Bhavani Nagar, Lakshimpuram, Kolathur, Chennai, Tamil Nadu- 600099 (hereinafter referred to as borrowers)to repay the amount mentioned in the notice being ₹ 1,79,31,080.72 (Rupees One Crore Seventy Nine Lakhs Thirty One Thousand Eighty and paise Seventy Two only) as on 04.05.2026 with further interest at contractual rates and rests, charges etc. till date of realization within 60 days from the date of receipt of the said notice.**

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the **undersigned has taken possession of the property described below** in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **19th August 2026.**

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Overseas Bank for an amount of ₹ 1,79,31,080.72 (Rupees One Crore Seventy Nine Lakhs Thirty One Thousand Eighty and paise Seventy Two only) **as on 04.05.2026** with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. **The dues payable on the date of taking possession is ₹ 1,86,46,180.72** (Rupees One Crore Eighty Six Lakhs Forty Six Thousand One Hundred Eighty and paise Seventy Two only) payable with further interest at contractual rates & rests, charges etc., till date of payment.

The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of the property bearing **Plot No.15, Bhavani Nagar, Lakshimpuram, Kolathur, Chennai – 600 099** comprised in Survey No's. 1474/1A1A and 1474/1B, as per patta Survey No.1474/1B1A2 of **Madhavaram Village, previously in Ambattur Taluk now in Madhavaram Taluk**, Within the limit of Chennai Corporation measuring to an extent of **2340 Sq.ft.** and bounded on the: North by Plot No.14, South by Plot No.16, East by 24 Feet Wide Road, West by Plots in Sivassakthi Nagar Layout. Admeasuring, East to West on Northern Side: 65 Feet, East to West on Southern Side: 65 Feet, North to South on Eastern Side: 36 Feet, North to South on Western Side: 36 Feet. And situated within the Registration District of Chennai North and Sub-Registration District of Madhavaram.

The property is in the name of by Late Mr. N Marudavaanan

Date : 19.08.2026 **Authorised Officer:**
Place: Chennai **Indian Overseas Bank**

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Sd/- G.GUNASEKARAN
Interim Resolution Professional of M/s Gangotri Textiles Limited
36, Indu Nagar, Vilankurichi Post
Vilankurichi Road, Coimbatore-641035
Date : 21.08.2026 IBBI/IPA-001/IP-P00681/2017-2018/11178
Place : Coimbatore AFA No: AA1/11178/02/300627/109032 Valid Upto: 30.06.2027

